

NMDC Limited (A Government of India Enterprise)

NMDC Iron & Steel Plant, Nagarnar, invites sealed tenders in two bid system with last date & time for submission of offers as 03.06.2022 by 02.30 PM for the following:

The Kerala Minerals and Metals Ltd. (A Govt. of Kerala Undertaking) Sankaramangalam, Chavara, Kollam-691 583, Kerala, India

ESSAR POWER (JHARKHAND) LIMITED - IN LIQUIDATION U31101DL2005PLC211274 E-AUCTION SALE NOTICE

भारतीय कंटेनर निगम लिमिटेड Container Corporation of India Ltd. (E-TENDERING MODE ONLY)

Continued... ACCORDINGLY, ALL SHAREHOLDERS OF THE COMPANY HOLDING EQUITY SHARES IN PHYSICAL FORM AND DESIROUS OF TENDERING THEIR EQUITY SHARES IN THE BUYBACK ARE ADVISED TO APPROACH THE CONCERNED DEPOSITORY PARTICIPANT TO HAVE THEIR EQUITY SHARES DEMATERIALIZED...

Key Financials table with columns: Key Financials, For the year ended March 31, 2022, For the year ended March 31, 2021, For the year ended March 31, 2020

Ratios table with columns: Ratios, Basis

* Net worth means the aggregate value of the paid-up share capital and all reserves created out of the profits, securities premium account and debit or credit balance of profit and loss account...

- 8. DETAILS OF ESCROW ACCOUNT 8.1. In accordance with Regulation 22 of the Buyback Regulations and towards security for performance of its obligations under the Buyback Regulations...

Table with columns: Period, High (₹), Date of High and (No of shares traded on that date), Low (₹), Date of Low and (No of shares traded on that date), Weighted Average Price (₹), Total Volume of shares Traded in the period, Total Turnover (₹ in lakhs)

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Weighted average price (total turnover / total volume of shares traded) for all trading days during the said period. (Source: NSE official website www.nseindia.com)

9.3. The high, low and average market prices in preceding three (3) financial years and the monthly high, low and average market prices for the six (6) months preceding the date of publication of Public Announcement and the corresponding volumes on the BSE are as follows:

Table with columns: Period, High (₹), Date of High and (No of shares traded on that date), Low (₹), Date of Low and (No of shares traded on that date), Weighted Average Price (₹), Total Volume of shares Traded in the period, Total Turnover (₹ in lakhs)

Weighted average price (total turnover / total volume of shares traded) for all trading days during the said period. (Source: BSE official website www.bseindia.com)

- 9.4. There has been no change in the total paid-up Equity Share capital of the Company including by way of bonus issue, rights issue or consolidation of Equity Shares during the period for which data has been disclosed except for allotment of Equity Shares pursuant to employee stock option scheme(s) ("ESOS") of the Company.

- 10. PRESENT CAPITAL STRUCTURE AND SHAREHOLDING PATTERN 10.1. The present capital structure of the Company, as on the date of the Public Announcement and the proposed capital structure of the Company post completion of the Buyback will be, as follows:

Table with columns: Category of Shareholder, Pre-Buyback (No. of Equity Shares, % Equity Shares), Post-Buyback (No. of Equity Shares, % Equity Shares)

Note: Assuming that the indicative Maximum Buyback Shares are bought back. However, the post Buyback issued, subscribed and paid-up capital may differ depending upon the actual number of Equity Shares bought back.

10.4. There is no scheme of amalgamation or compromise or arrangement pursuant to the Companies Act is pending in relation to the Company as on the date of this Public Announcement.

11. DETAILS OF PROMOTERS, MEMBERS OF THE PROMOTER GROUP, PERSONS IN CONTROL AND DIRECTORS OF PROMOTERS AND PROMOTER GROUP SHAREHOLDING AND OTHER DETAILS

- 11.1. For the details of the aggregate shareholding of the promoters, members of the promoter group, and of persons who are in control of the Company as on the date of this Public Announcement, please refer to paragraph 5.1 of Part A above.

12. MANAGEMENT DISCUSSION AND ANALYSIS ON THE LIKELY IMPACT OF THE BUYBACK ON THE COMPANY

- 12.1. The Buyback is expected to enhance overall long-term shareholders' value for continuing shareholders, without compromising on the future growth opportunities of the Company, as well as provide an exit opportunity to the public shareholders.

13. STATUTORY APPROVALS

- 13.1. Pursuant to Sections 68, 69, 70, and all other applicable provisions of the Companies Act and applicable Rules thereunder and the provisions of the Buyback Regulations and Article 8.2 of the Articles of Association of the Company, the Company has obtained the Board approval as mentioned above.

14. COLLECTION AND BIDDING CENTRES

- 14.1. The Buyback will be implemented by the Company by way of open market purchases through the Stock Exchanges using their nationwide trading terminals.

15. COMPLIANCE OFFICER

Investors may contact Compliance Officer for any clarification or to address their grievances, if any, during office hours i.e., 10.00 a.m. to 5.00 p.m. on all working days except Saturday, Sunday and public holidays at the following address:

Krishnan Venkatachary, Chief Financial Officer Cigniti Technologies Limited Suite No.106 & 107, 6 - 3 - 456 / C, MGR Estates, Dwarakapuri Colony, Punjaguda, Hyderabad-500082.

16. REGISTRAR TO THE BUYBACK AND INVESTOR SERVICE CENTRE

In case of any query, the shareholders may also contact Aarthi Consultants Pvt. Ltd., the Registrar and Share Transfer Agent of the Company, appointed as the Investor Service Centre for the purposes of the Buyback, on any day except Saturday and Sunday and public holiday between 10.00 a.m. to 5.00 p.m. at the following address:-

Aarthi Consultants Pvt. Ltd. 11-2-285, Domalguda, Hyderabad-500029 Tel: +91 40-27638111/27634445/9848819082.

17. MERCHANT BANKER TO THE BUYBACK:

The Company has appointed the following as Merchant Banker to the Buyback:



Bajaj Capital Limited Mezzanine Floor, Bajaj House, 97, Nehru Place, New Delhi-110019, India Tel No: +91 11-41693000; +91 11-67000000

18. DIRECTORS' RESPONSIBILITY

As per Regulation 24(i)(a) of the Buyback Regulations, the Board accepts responsibility for the information contained in this Public Announcement and for the information contained in all other advertisements, circulars, brochures, publicity materials etc. which may be issued in relation to the Buyback and confirm that the information in such documents contains and will contain true, factual and material information and does not and will not contain any misleading information.

For and on behalf of Board of Directors of Cigniti Technologies Limited

Sd/- Mr. C. V. Subramanyam Chairman & Managing Director (DIN: 0071378) Sd/- Mr K Subba Rao Director (DIN: 01685123) Sd/- Naga Vasudha Company Secretary Membership No. A23711